

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the **Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL)** [Formerly known as India Infoline Housing Finance Ltd.] has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within **60 days** from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Y Venkateswarlu, Mrs. Rama Nagalakshi Venkumamba Yelweswarapu (Prospect No 860796 & 944822)	16 Mar 2022 Prospect No. 860796 Rs.34,90,735/- (Rupees Thirty Four Lakh Ninety Thousand Seven Hundred Thirty Five Only), Prospect No.944822 Rs. 3,35,772/- (Rupees three Lakh Thirty Five Thousand seven Hundred Seventy Two Only)	All that piece and parcel of the property being: RS.No.246/6, R.L.P. No.413/2013/Via, Plot No.8, 9, 10, 11 bearing R.S.No.246/6, Flat No.1, Fourth floor, Block-2 measuring 993 Sq.ft, 248 Sq.Ft of Common Area and 100 Sq.Ft of Parking, Panamalur Village, Vijayawada, 521137, Andhra Pradesh, India.
Mr. Akunuru Nagamalleswara Rao, Mrs. Chandrika Anuoru (Prospect No 881674 & 922613)	19 Mar 2022 Prospect No. 881674 Rs.18,72,510/- (Rupees Eighteen Lakh Seventy Two Thousand Five Hundred Ten Only) Prospect No. 92261 Rs.5,17,010/- (Rupees Five Lakh Seventeen Thousand Ten Only)	All that piece and parcel of the property being: Flat No.T.F-7, 3rd Floor, Srinivasa Residency, having plinth area of 865 sq.ft. and Common area 125 sq.ft., RS.No. 12/16, T.F-7, Area Measuring 273.5 Sq.ft., Ramavarampudi, Vijayawada, Andhra Pradesh, India, 521108.
Mr. Samanthula Srinivasarao, Mrs. Subbalakshmi Samanthula (Prospect No 881668 & 944782)	19 Mar 2022 Prospect No. 881668 Rs.26,72,453/- (Rupees Twenty Six Lakh Seventy Two Thousand Four Hundred Fifty Three Only), Prospect No. 944782 Rs.1,71,097/- (One Lakh Seventy One Thousand Ninety Seven Only)	All that piece and parcel of the property being: RS.No.5/2, Area Measuring 750 Sq.Ft., NA, Yanamalakuduru, Vijayawada, 520007, Andhra Pradesh, India.

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office: IIFL House, India Infoline Housing Finance Ltd.**, 2nd Floor, Chand Imperial Plaza, 40-1-60, Benz Circle Opp Grand Modern Super Market, Vijayawada-520010/ or **Corporate Office: IIFL Tower**, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place: Vijayawada, Date: 23.03.2022 Sd/- Authorised Officer, For IIFL Home Finance Ltd

GOWLIGUDA BRANCH

H.No.5-1-222 & 223, Near Flower Market, Jambagh, Koti, Hyderabad, Telangana-500095.

[Rule - 8 (1)] POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of **Union Bank of India, Gowliguda Branch**, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 22.03.2010 calling upon the **Borrower/Guarantors Mr. James Uday Kumar, S/o B. Victor Rajkumar**, Flat No.G3, H.No. 1-33-46/2, Plot No. 109 & 110, Sugra Complex, RTC Colony, Trimalghery, Secunderabad and **Mr. B. Victor Rajkumar, S/o Purushottam**, Flat No.G3, H.No. 1-33-46/2, Plot No. 109 & 110, Sugra Complex, RTC Colony, Trimalghery, Secunderabad, and **guarantor Mrs. Mary Rupa Waldo Jutika, W/o J. Bernard Waldo**, R/o Plot No. 169, Ravi Colony, Trimalghery, Secunderabad to repay the amounts mentioned in the notices being **Rs.14,23,694 (Rupees Fourteen Lakhs Twenty Three Thousand Six hundred Ninety Four Rupees Only)**, and interest, charges within 60 days from the date of receipt of the said notice.

The borrower as well as guarantors having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on the **21.03.2022**. The Borrowers/guarantors attentions is invited to provisions of sub-section (8) of section 13 of the Act and are requested to tender dues within 30 days from the date of this notice to redeem the secured asset as a last chance. After the said date bank will not entertain any request from you and to proceed for sale of the property for recovery of dues. The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Union Bank of India, Gowliguda Branch** for the amounts **Rs.14,23,694 (Rupees Fourteen Lakhs Twenty Three Thousand Six hundred Ninety Four Rupees Only)**, as of 22.03.2010 and interest and costs thereon.

Description of Immovable Property
All that the Flat No.G3, H.No. 1-33-46/2, Plot No. 109 & 110, Sugra Complex, RTC Colony, Trimalghery, Secunderabad, Telangana state belongs to **Mr. James Uday Kumar, S/o B. Victor Rajkumar. Which is bounded by:** On the East by: Neighbour's Flat. On the West by: Entrance & parking On the North by: Flat No.G4, On the South by: Neighbour's Flat.
Date: 21.03.2022 **Authorised Officer**
Place: Hyderabad **Union Bank of India**

E Auction Sale Notice under Insolvency and Bankruptcy Code, 2016

PETRON ENGINEERING CONSTRUCTION LIMITED (In Liquidation)

CIN: L45202MH1976PLC019135

Regd. Off: Swastik Chambers, 6th Floor Sion Trombay Road, Chembur Mumbai MH 400071
Date & Time of Auction: 13.04.2022 from 11:00 A.M. to 02:00 P.M.
(With unlimited extension of 5 minutes each)

Sale of Furnished Commercial Office of Petron Engineering Construction Limited (Corporate Debtor) which is part of the Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 23.01.2020. The sale of assets will take place through the e-auction platform <https://ncltauction.auctiontiger.net>. The details of the assets to be auctioned, their Reserve Price, EMD Amount & Incremental Bid is given in the below table:

Assets	Reserve Price (In Rs.)	EMD Amount (In Rs.) & its submission timeline	Incremental Bid Amount (In Rs.)
Furnished Commercial Office Space located at Swastik Chambers, Sion Trombay Road, Chembur, Mumbai, Maharashtra - 400071 ("the Specified location")	16,86,30,984/-	1,68,63,100/- From 23.03.2022 to 07.04.2022	1,00,000/- Or above

For more details in relation to assets and terms & conditions of the auction, please refer the Process Document available on the website of the Corporate Debtor: <http://petronengineering.com/liquidation-process/liquidation-process>

Notes:
1) This Public Notice has been issued with the intent to carry out e-Auction of Furnished Commercial Office Space of Petron Engineering Construction Limited (in Liquidation) jointly with the Furnished Commercial Office Space of KSS Petron Private Limited (KSS), both located at the specified location on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS".

2) For more details in relation to Assets and terms & conditions of the auction, please refer the Process Document available on the website of the Corporate Debtor: <http://petronengineering.com/liquidation-process/liquidation-process>. The prospective bidders may access the public notice and process document in relation to assets of KSS at its process specific website i.e. <https://ksspetron.in/liquidation.html>.
3) For any further information or clarification, you may please reach out to the Liquidator at 011-49121644-45 or his team member, Mr. Manish Vyas at +91 9667090135 or Mr. Vishal Nagpal at +91 9999944752.
For **Petron Engineering Construction Limited (In Liquidation)** Sd/- **CS Vineet K Chaudhary**
Liquidator
In the matter of **Petron Engineering Construction Limited**
IBBI Registration No.: IBBI/IPA-002/IP-NO0103/2017-18/10246
liquidatorpetron@vkdindia.com (process specific)
ip.vineetchaudhary@gmail.com (registered with IBBI)
Address of the Liquidator registered with IBBI: D-38, LGF (L/S), South Extension, Part-II, New Delhi-110049
Date: 23.03.2022
Place: New Delhi

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

INDOWIND ENERGY LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Indowind Energy Limited
2 Date of incorporation of corporate debtor	19/07/1995
3 Authority under which corporate debtor is incorporated / registered	RoC - Chennai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L40108TN1995PLC032311
5 Address of the registered office and principal office (if any) of corporate debtor	Kothari Buildings 4th Floor, 114, M.G. Road, Nungambakam, Chennai-600034. TN, India.
6 Insolvency commencement date in respect of corporate debtor	21-03-2022 (Order received on 22-03-2022)
7 Estimated date of closure of insolvency resolution process	17-09-2022
8 Name and registration number of the insolvency professional acting as interim resolution professional	Ramakrishnan Sadasivan IBBI/IPA-001/IP-P00108/2017-18/10215
9 Address and e-mail of the interim resolution professional, as registered with the Board	New no. 28, Old no. 22, Menod Street, Purasawalkam, Chennai - 600 007. E-Mail: sadasivanr@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	New no. 28, Old no. 22, Menod Street, Purasawalkam, Chennai - 600 007. E-Mail: indowind.cirp@gmail.com
11 Last date for submission of claims	04-04-2022
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Indowind Energy Limited** on 21-03-2022. The creditors of **Indowind Energy Limited**, are hereby called upon to submit their claims with proof on or before 04-04-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Ramakrishnan Sadasivan
IBBI/IPA-001/IP-P00108/2017-18/10215
Date and Place: 23.03.2022, Chennai.

FORM-A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s.Apex Meadows Private Limited

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	M/s.Apex Meadows Private Limited
2. Date of incorporation of Corporate Debtor	13-04-2007
3. Authority under which Corporate Debtor is incorporated/ registered	Companies Act 1956, ROC -VJYAWADA
4. Corporate Identity No/ limited liability identification No. of corporate debtor	U45400AP2007PTC053586
5. Address of the registered office and principal office (if any) of corporate debtor	S. No. 104/2, Opp S.B.T. Hotel, N.H.5, Gajuwaka, Visakhapatnam, AP-530026 IN
6. Insolvency commencement date in respect of Corporate Debtor	22-03-2022 (Order Pronounced on 21-03-2022 and Received on 22-03-2022)
7. Estimated date of closure of insolvency resolution process	17-09-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Immaneni Eswara Rao IBBI/IPA-001/IP-P01224/2018-19/11943
9. Address and e-mail of the interim resolution professional, as registered with the Board	40-26-22, Mohiddin Street Opp. BSNL Exchange,Labbipeta, MG Road Vijayawada Krishna,Andhra Pradesh, 520010 Mobile : 9052000041, 9248123333 Email: ier_ca@outlook.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sankalp Restructuring Private Limited, 40-26-22, Mohiddin Street Opp. BSNL Exchange,Labbipeta, MG Road Vijayawada, Krishna,Andhra Pradesh, 520010 Email: ip.apexmeadows@gmail.com
11. Last date for submission of claims	06-04-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://www.ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal, Amaravathi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s.Apex Meadows Private Limited on 21st March 2022. The creditors of M/s.Apex Meadows Private Limited, are hereby called upon to submit their claims with proof on or before 06-04-2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-03-2022 Sd/- Immaneni Eswara Rao
Place : Vijayawada IBBI/IPA-001/IP-P01224/2018-2019/11943

AASCAR FILM PRIVATE LIMITED (Under Liquidation)

CORRIGENDUM

Notice for postponement of meeting
It is hereby informed that the Stakeholders Committee meeting as directed by Hon'ble National Company Law Tribunal, Chennai Bench which was scheduled to be held on Friday, 15th April, 2022 at 3.00 p.m. at Indian Overseas Bank, Asset Recovery Management Branch, Third Floor, Central Office Buildings, 763, Anna Salai, Chennai - 600002 as published in this newspaper on 12th March, 2022 is hereby postponed for operational convenience as mentioned below:

Date and Day	18th April, 2022 - Monday	Time : 11.00 a.m.
Venue	Indian Overseas Bank, Asset Recovery Management Branch, Third Floor, Central Office Buildings, 763, Anna Salai, Chennai-600 002	
Rest all the terms remain the same.		Sd/- Chandramouli Ramasubramanian (C. Ramasubramanian)
Date: 23.03.2022	Liquidator, AASCAR FILM PRIVATE LIMITED (+91 98840 68292)	

NOTICE FOR CHANGE OF OFFICE ADDRESS

POONAWALLA HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)
Registered Office : 602, 6th Floor, Zero One IT Park, Survey No. 79/1, Ghorpadi, Mundhwa Road, Pune - 411036, Maharashtra
CIN: U50522PN2004PLC208751
Tel : +91 202 67808091 • Website : www.poonawallahousing.com

All our customer(s), policyholder(s) and public at large are hereby informed that branch at **Rajahmundry (Andhra Pradesh)** will be relocated from its present address given hereunder. The existing address will be available for a period of 90 days from the date of this notice for any correspondence.

Old Office Address	New Office Address
1st Floor, Flat No. S-1 & S-2, 79-2-9/3, Mandavalli Plaza, Tilak Road, Rajahmundry - 533103, Andhra Pradesh	36-7-14, 3rd Floor, Konduri Square, Konduri Street, Innespetta, Rajahmundry- 533102

Any person(s) having any queries or unresolved issues with this branch can contact us at the above mentioned **NEW ADDRESS**.

Reach us on +91-1800-266-3204 (Toll Free) or e-mail at customercare@poonawallahousing.com

Branch Medbowli, Sy. No.8, Ground Floor, Besides TKR Engg. College South Gate, R. N. Reddy Nagar, Meerpet, Saroor Nagar Mandal, Distt. Rangareddy, Telangana - 500097
Email Id - br0696@sisb.co.in

Gold Auction for Mortgages at Bank

Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontiger.net> on 25/03/2022 from 12:00pm to 03:00pm for the borrower **AMULLU SRIKANTH** account number **0696653000010390**. Please contact Auction Tiger on 6359575981 / 6359575998 for more information.

Sd/- Manager
The South Indian Bank Ltd.

POSSESSION NOTICE**DCB BANK**

(As per Appendix IV Under Sec 13(4) read with rule 8 (1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the authorized officer of DCB Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice U/S. 13(2) dated: 29/11/2021 calling upon the borrower(s) & Co-Borrower(s), 1) Mr. Mohd Liaqat Ali (Borrower), 3-3-70/2, Khutbiguda, Kachiguda, Hyderabad, Telangana - 500027, Also At: Shop No. 49,50,51 Swapnalok Complex, S. D. Road, Secunderabad, Hyderabad Telangana - 500003, 2) Romana Nehan (Co-Borrower), 3-3-70/2 Khutbiguda Kachiguda, Hyderabad Telangana - 500027, 3) BFS Sales Corporation (Co-Borrower), Rep by : Mohd Liaqat Ali, Shop No. 49,50,51 Swapnalok Complex, S. D. Road, Secunderabad Hyderabad, Telangana - 500003, Also At: 3-3-70/2, Khutbiguda, Kachiguda, Hyderabad, Telangana - 500027, 4) Mohammed Wajahat Ali (Co-Borrower), 3-3-70/2 Khutbiguda Kachiguda, Hyderabad Telangana - 500027 5) BFS Fashion Private Limited, (Co-Borrower), Rep by : Mohd Liaqat Ali, H.No. 3-6-36/13 Ground Floor Street No. 20, Himayath Nagar Hyderabad Telangana - 500029, Also At: 3-3-70/2, Khutbiguda, Kachiguda, Hyderabad, Telangana - 500027, 6) Naziya Kouser (Co-Borrower), 3-3-70/2 Khutbiguda Kachiguda, Hyderabad Telangana - 500027, 7) Tehmeena Farah (Co-Borrower), 3-3-70/2 Khutbiguda Kachiguda Hyderabad Telangana - 500027, 8) Fahmida Begum (Co-Borrower), 3-3-70/2 Khutbiguda Kachiguda, Hyderabad Telangana - 500027, to repay the amount mentioned in the notice being Rs. 1,80,49,686/- (One Crore Eighty Lakh Forty Nine Thousand Six Hundred Eighty Six Rupees Only) as on 29/11/2021 and being the amount due and payable under the Loan Account numbers : DRBLSEC00512576 & 05859000000170 along with interest and other charges, cost etc. within 60 days from the date of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of the powers conferred on him under sec 13 (4) of the said Act read with rule 8 of the said Rules on this the 22nd day of March 2022. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Limited for an amount of Rs. 1,80,49,686/- along with accrued interest and other charges, cost etc.,

SCHEDULE OF THE PROPERTY

All that the House Bearing Municipal No. 3-3-70/2, Admeasuring 357 Sq. Yards equivalent to 297.45 Square Meters situated at Khutbiguda, Hyderabad and bounded by : North: House of Neighbor, South: Road, East: House of Neighbors, West: Prabhat Theatre.
Date : 23/03/2022
Place: Hyderabad For DCB Bank Limited
Authorised Officer

E Auction Sale Notice under Insolvency and Bankruptcy Code, 2016

KSS PETRON PRIVATE LIMITED (In Liquidation)

CIN: U45400MH2007PTC234297

Regd. Off: Swastik Chambers, 6th Floor Sion Trombay Road, Chembur Mumbai MH 400071
Date & Time of Auction: 13.04.2022 from 11:00 A.M. to 02:00 P.M.
(With unlimited extension of 5 minutes each)

Sale of Furnished Commercial Office of KSS Petron Private Limited (Corporate Debtor) which is part of the Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 27.12.2019. The sale of assets will take place through the e-auction platform <https://ncltauction.auctiontiger.net>. The details of the assets to be auctioned, their Reserve Price, EMD Amount & Incremental Bid is given in the below table:

Assets	Reserve Price (In Rs.)	EMD Amount (In Rs.) & its submission timeline	Incremental Bid Amount (In Rs.)
Furnished Commercial Office Space located at Swastik Chambers, Sion Trombay Road, Chembur, Mumbai, Maharashtra - 400071 ("the Specified location")	4,37,30,565/-	43,73,055/- From 23.03.2022 to 07.04.2022	1,00,000/- Or above

For more details in relation to assets and terms & conditions of the auction, please refer the Process Document available on the website of the Corporate Debtor: <https://ksspetron.in/liquidation.html>

Notes:
1) This Public Notice has been issued with the intent to carry out e-Auction of Furnished Commercial Office Space of KSS Petron Private Limited (in Liquidation) jointly with the Furnished Commercial Office Space of Petron Engineering Construction Limited (PECL), both located at the specified location on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS".
2) For more details in relation to Assets and terms & conditions of the auction, please refer the Process Document available on the website of the Corporate Debtor: <https://ksspetron.in/liquidation.html>. The prospective bidders may access the public notice and process document in relation to assets of PECL at its process specific website i.e. <http://petronengineering.com/liquidation-process/liquidation-process>.
3) For any further information or clarification, you may please reach out to the Liquidator at 011-49121644-45 or his team member, Mr. Manish Vyas at +91 9667090135 or Mr. Vishal Nagpal at +91 9999944752.

For **KSS Petron Private Limited (In Liquidation)** Sd/- **CS Vineet K Chaudhary**
Liquidator
In the matter of **KSS Petron Private Limited**
IBBI Registration No.: IBBI/IPA-002/IP-NO0103/2017-18/10246
liquidatorksspetron@vkdindia.com (process specific)
ip.vineetchaudhary@gmail.com (registered with IBBI)
Address of the Liquidator registered with IBBI: D-38, LGF (L/S), South Extension, Part-II, New Delhi-110049
Date: 23.03.2022
Place: New Delhi

COOCH BEHAR PANCHANAN BARMA UNIVERSITY

PANCHANAN NAGAR, VIVEKANANDA STREET, COOCH BEHAR - 736101, WEST BENGAL, INDIA

E-TENDER NOTICE

Tender Reference No.: **F69.V2/REG/0004-22 (3rd Call)**
Date: **21.03.2022**

Name of Work : End to End Confidential Examination Management Services for UG (CBCS), PG, M.Phil., Ph.D. Course Work, Advance Diploma, Diploma and Certificate programs under regular modes along with UG programs under 1+1+1 systems.
For details, please visit: <http://wbttenders.gov.in> or <https://cbpbu.ac.in/tender-notice.php>

Sd/-
Registrar

ONGC Petro additions Limited

Regd. office: 4th Floor, 35, Nutan Bharat Co-operative Housing Society Limited, R.C. Dutt Road, Alkapuri, Vadodara-390007, Gujarat. Ph.: 0265 6192600, CIN No.: U23209GJ2006PLC060282

E-TENDER NOTICE

ONGC Petro additions Limited (OPAL) invites : **E-Tender Number** : 2212C00195, **Description** : Rate Contract for Supply of PP woven Gusseted sacks for Product Warehouse (PWH) at OPAL, Dahej (Contract duration- Three Years), **Tender Sale period** : 23.03.2022, 0900 Hrs. to 09.05.2022, 1400 Hrs. **Closing date and time for Bid Submission** : 09.05.2022, 1400 Hrs.

The tender document can be downloaded from OPAL website (www.opalindia.in). For other details of this tender including corrigendum if any, please login to OPAL website "www.opalindia.in". In case of exigencies OPAL at its option may decide to extend tender sale/bid closing/ opening date/ time in future, which will be posted on the above referred website for information. Bidders should regularly visit OPAL website for the latest information in this regard.

DEMAND NOTICE

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Mainampudi Nagul Meera, Mrs. Mainampudi Meerabhi, Mr. Mynampudi Abbas Baba (Prospect No 911483)	19 Mar 2022 Rs.8,41,437/- (Rupees Eight Lakh Forty One Thousand Four Hundred and Thirty Seven Only)	All that piece and parcel of the property being: Do No.16/381-1, Municiple Ward-16, Machavaram Sivaru, Valandapalem, Machilipatnam, Near Water Tank, Machilipatnam, 521001, Andhra Pradesh, India, Admeasuring 48.88 Sq.Yds.
Mr. Gummadi Samuel, Mrs. Gummadi Victoriya Rani (Prospect No 948628)	19 Mar 2022 Rs.2,45,642/- (Rupees Two Lakh Forty Five Thousand Six Hundred Forty Two Only)	All that piece and parcel of the property being: RS.No.25, admeasuring 1737 Sq.Ft., Polavaram Village, Guduru Mandalam, Polavaram, Machilipatnam, Distt. Krishna, India, Admeasuring 48.88 Sq.Yds.

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office: IIFL House, D.No.3/311, First floor, Gandhi Silks Building, Opp.VVS Grand, Rajag**

